

**In the National Company Law Tribunal, Jaipur**

**IA No. 10/JPR/2018**

**IB No. 66/2018**

**TA No. 74/2018**

**UNDER SECTION 7 of IBC, 2016**

**In the matter of:**

**Piramal Enterprises**

**..... Applicant/Petitioners**

**VS.**

**Sun Rise Naturopathy & Resort Pvt. Ltd.**

**.....Respondent**

**Order delivered on 05.10.2018**

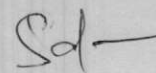
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Dushyant Manocha, for RP.

For Respondent(s) : Ajatshatru S. Mina, Adv.

**ORDER**

Consequent to the order passed by this Tribunal on 29.09.2018 as well as on 14.09.2018 earlier, the Corporate Debtor has been providing certain details as sought for by the RP as represented and that since the same has been made available in piece meal and that the last lot of records or details was made available on 29.09.2018 certain time is required to process the same and also to move any application if required seeking for further documents/details of the Corporate Debtor necessary in relation to the resolution process. It is also represented that in relation to group company, namely, Sun System Institute of Information Technology, the matter has been posted on 12.10.2018. Let this matter be posted on 12.10.2018 as well.



**(R. Varadharajan)**  
**Member (Judicial)**